

Annexure – 3

Name of the corporate debtor: Indo Global Soft Solutions And Technologies Private Limited; Date of commencement of CIRP: 12th April 2022; List of creditors as on: 21st October, 2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)[#]

(Amount in ₹)

Sl. No.	Name of creditor ²	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remark, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest ¹	Amount covered by guarantee	Whether related party?	% Voting share in CoC					
1	Union Bank of India	May 04, 2022	1,738,568,031	1,724,612,739	Secured	1,724,612,739	1,724,612,739 ¹	No	20%	-	-	13,955,292	-	-
	Total		1,738,568,031	1,724,612,739		1,724,612,739	1,724,612,739		20%	-	-	13,955,292	-	-

¹ Please note that guarantees provided in this case secure all of the outstanding amounts

² In terms of the order dated December 13, 2023 passed by the NCLT, Mumbai in I.A. No. 4073 of 2023, i.e. the avoidance application filed by the Resolution Professional (“Order”), the Hon’ble NCLT, Mumbai Bench IV has, after taking into consideration the submissions of Rohan Developers Private Limited (“RDPL”) and the consent provided by ICICI Bank Limited in respect of the submissions of RDPL, made the following observations at paragraph no.4 of the Order- “..... On giving security by the RDPL, the Corporate Debtor was freed of the entire transaction and all associated liabilities in relation thereto by virtue of the DoC, including the ICICI Bank loan.” Accordingly, in terms of the Order, the Corporate Debtor has been determined to be freed from all the liabilities pertaining to the loan facilities extended by ICICI Bank Limited to the Corporate Debtor in terms of the Deed of Cancellation dated February 23, 2022 executed between the Corporate Debtor and RDPL. As a result, ICICI Bank Limited no longer remains a financial creditor of the Corporate Debtor, and consequently, would no longer form part of the committee of creditors of the Corporate Debtor, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016.

[#] This updation of the List of Creditors of the Corporate Debtor is pursuant to the direction given by the Hon’ble National Company Law Tribunal, Mumbai bench in terms of its order dated October 16, 2024 passed in IA No. 4002 of 2023 in CP (IB) No.377/ 2021, whereby the classification of JCF ARC has been determined as ‘Unsecured Financial Creditor’ by the Hon’ble National Company Law Tribunal, Mumbai bench.